

GOVERNMENT OF INDIA
MINISTRY OF COAL

RAJYA SABHA
UNSTARRED QUESTION No. 215
ANSWERED ON 02.02.2026

WELFARE MEASURES FOR COAL WORKERS

215 SHRI SANJAY SINGH:

Will the Minister of *COAL* be pleased to state:

- (a) year-wise number of coal workers declared medically unfit for continued service, subsidiary-wise, in Coal India Limited (CIL) and its subsidiaries during the last five years;
- (b) number of deaths of coal workers including fatal mine accidents and non accidental deaths, reported during the said period, subsidiary-wise;
- (c) existing provisions and clauses under NCWA and other statutory rules governing medical unfitness, compensation, death benefits and compassionate ground employment of coal workers;and
- (d) number of dependents provided employment on compassionate grounds, year-wise and subsidiary-wise for the above period?

ANSWER

MINISTER OF COAL AND MINES
(SHRI G. KISHAN REDDY)

(a): None of the employees of CIL and its subsidiaries have been declared medically unfit in last five years.

(b): Subsidiary-wise details of number of deaths including fatal mine accidents and non-accidental deaths occurred in last five years are as below :

Year	ECL	BCCL	CCL	WCL	SECL	MCL	NCL	NEC	CMPDIL	CIL(HQ)	TOTAL
2020-21	600	440	455	396	433	167	90	12	18	4	2615
2021-22	699	576	608	583	644	192	141	17	20	7	3487
2022-23	485	469	373	307	339	143	80	10	27	2	2235
2023-24	620	453	289	246	251	156	77	4	12	0	2108
2024-25	509	386	357	278	332	171	54	6	7	2	2102

(c): Coal India Limited and its subsidiaries provide following social security benefits to its employees:

1. Provision of Dependent Employment:

- i. Employment to one eligible dependent family member, upon death while in service under National Coal Wage Agreement (NCWA).
- ii. Option of Monthly Monetary compensation in lieu of dependent employment which is at par with initial basic pay of lowest category of Non-Executive and Executive cadre employees as per applicability till attaining 60 years of age or death.

2. Financial benefits as per statute:

Compensation under the Employees Compensation Act 1923 payable on personal injury by accident resulting in Death; Permanent total disablement; Permanent partial disablement; Temporary disablement, on the basis of nature of injury, monthly wages and the relevant factor specified in the Schedule of the Act.

3. Financial benefits in addition to statute:

- i. Compensation in case of Fatal Mine Accident @ ₹25 lakh as Ex-gratia to next of kin.
- ii. Compensation in case of Death / Permanent Disablement @ ₹ 90,000/- as Ex-gratia.
- iii. Compensation in case of death due to Covid-19 @ ₹15 lakh as Ex-gratia to next of kin.
- iv. An amount of Rs.1,56,250/- is paid under the Life Cover Scheme under National Coal Wage Agreement (NCWA).

4. Coverage under Medical facility:

- i. Medical benefits to the employees under Contributory Post Retirement Medicare Scheme for Executives/Non-Executives of CIL and Its Subsidiaries (CPRMSE/CPRMS-NE).
- ii. Special Leave granted to employees suffering from Heart disease, TB, Cancer, Leprosy, Paralysis, Renal diseases, H.I.V., Brain disease/disorder and Liver cirrhosis at the rate of 50% of wages (Basic Pay+VDA+SDA) till they are declared fit.

(d): Subsidiary-wise details of number of dependents provided employment as per NCWA are as under:

Subsidiary	2020-21	2021-22	2022-23	2023-24	2024-25
ECL	595	695	280	403	1038
BCCL	271	241	365	225	495
CCL	351	482	321	288	287
WCL	166	222	303	337	483
SECL	221	219	573	419	301
MCL	116	139	135	121	119
NCL	72	142	90	101	63
NEC	0	0	0	1	1
CMPDIL	22	28	20	11	13
CIL(HQ)	4	6	4	2	2
TOTAL	1818	2174	2091	1908	2802
